

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH
JABALPUR

Original Application No.200/00873/2018

Jabalpur, this Wednesday, the 31st day of October, 2018

HON'BLE SHRI RAMESH SINGH THAKUR, JUDICIAL MEMBER

1. Smt. Mangladevi W/o Late Dharmpal
Aged about 53 year

2. Prakash Bhartiya
S/o Late Dharmpal
Aged about 25 year

Both R/o S-15,
Regal Homes,
Khajurikalan Road
Awadhpu Bhopal (M.P.)462022

-Applicant

(By Advocate –**Shri Arun Pare**)

V e r s u s

1. Union of India,
Through its Secretary
Minister of Communication and
Information Technology
A-Block C.G.O. Complex
Lodhi Road, New Delhi 110003

2. Joint Director
Nation Informatics Centre
A-Block C.G.O. Complex
Lodhi Road,
New Delhi 110003

3. Rajya Suchna Vigyan Adhikari
Bhopal National Informatics Centre
M.P. State Unit Vindhya Chalbhawan
C-Wing Basement Bhopal (462004)

- Respondents

(By Advocate –**Shri S.P. Singh**)

O R D E R (Oral)

The applicant has filed this Original Application seeking direction for the respondents to consider her claim for grant of compassionate appointment.

2. The case of the applicant is that her husband Late Shri Dharmpal was in the employment under the respondent-department but died in harness on 27.03.2011. Thereafter the applicant moved an application dated 22.11.2011 for compassionate appointment followed by several reminders dated 04.03.2017 and 22.05.2017 (Annexure A-16 and A-17), but till date no response has been received from the respondent-department. At this stage, learned counsel for the applicant submits that the applicant will be satisfied if a direction may be issued to the respondents to decide her case for grant of compassionate appointment in a time bound manner.

3. I am of the view that the submissions made by the learned counsel for the applicant is genuine particularly when the application for compassionate appointment had already been moved in the year 2011 and thereafter reminders were also given to the respondent-department. But till date no response has been intimated to the applicant. Therefore, without commenting on the merits of the case, this O.A. is disposed of at this stage, with a direction to the respondents to consider and decide the case of the

applicant for grant of compassionate appointment in accordance with the rules/instructions and pass a reasoned and speaking order, if not already decided, within a period of 90 days from the date of receipt of a copy of this order.

**(Ramesh Singh Thakur)
Judicial Member**

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